The Punjab Non-Trading Companies Act, 1960

Act 25 of 1960

Keyword(s):
Company, Non Trading Company

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(PUNJAB ACT NO. 25 OF 1960)

[Received the assent of the Governor of Punjab on the 12th May, 1960, and was first published in the Punjab Government Gazette (Extraordinary) of the 3rd June, 1960].

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An ACT

to provide for the incorporation and winding up of non-trading companies and certain other associations with objects confined to the State of ³[Haryana].

Be it enacted by the Legislature of the State of Punjab in the Eleventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Non-Trading Companies Act, 1960.

   (2) It extends to the whole of the State of ³[Haryana].

   (3) It shall come into force at once.

   (4) It shall apply to a company as defined in section 2.

1. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1960, page 305.

2. See Haryana Government Gazette (Extraordinary), dated the 29th October, 1968.